

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/TDL/2013**

**Sub:** Application for grant of inter-State trading licence to Pan India Network Infravest Private Limited.

Date of hearing : 25.6.2013

Coram : Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member

Applicant : Pan India Network Infravest Private Limited

Parties present : Shri S.Patnaik, Deloitte  
Shri Mohit Bhardwaj, Deloitte

**Record of Proceedings**

The representative of the applicant submitted that the present application has been filed by Pan India Network Infravest Private Limited (PINIPL) under sub-section (1) of Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "the trading licence regulations") for grant of Category 'I' licence for inter-State trading in electricity. The representative of the applicant further submitted that PINIPL has complied with the provisions of the trading licence regulations and requested to grant licence for inter-State trading in electricity.

2. In response to Commission's query regarding net worth, the representative of the applicant submitted that the statutory auditor of the applicant has estimated and certified the net worth to be at ₹ 4,048 crore, including the general reserve created out of the scheme of amalgamation. The representative of the applicant submitted that these reserves are free reserves, classified as 'general reserve' under the scheme of amalgamation, duly approved by the Hon'ble High Court of Bombay on 14.10.2011. The representative of the applicant further submitted that the details of scheme of Amalgamation have been filed on 5.4.2013.

3. The Commission observed that an amount of ₹ 5271.13 crore, transferred to general reserve has been created by revaluation of assets and liabilities of subsidiary company at the time of merger with the applicant company, should be considered as revaluation reserve in terms of 2(1) (o) of the trading licence regulations.

4. The Commission directed the applicant to clarify its position, in terms of Regulation 2 (1) (o) of the trading licence regulations, on affidavit, on or before 3.7.2013.

5. Subject to above, the Commission reserved order in the petition.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**